

**BEFOR THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUEN
ORIGINAL APPLICATION NO.62 OF 2024(WZ)
(LETTER PETITION NO.25 OF 2024)**

Suryakant J.ShelakeApplicant
V/s
M/S.SKB Builder India Pv.Ltd and OrsRespondent

BEFORE HON'BLE NOTARY AT ALIBA...

AFFIDAVIT IN REPLY OF THE RESPONDENT NO.7

MAY IT PLEASE YOUR HONOUR:-

I, Gaurav Gharat, Partner of Pricon, RMC LLP, Age: - years,
Occ: - Business, Residing At: -Laxmijyot, Revas Road,Opp.
MIDC,office Chendhre, Taluka – Alibaug, Dist-Raigad ; do
hereby state as under:-

1. I say that, I am in receipt of the present petition and in reply thereto I have stated as under:-
2. I say that, As per letter dated 22.11.2024 of MPCB, Region Office- Raigad . We have complied the order by submitting of Environmental Compensation by invoking the 'Polluter Pays' for air pollution control measures noncompliance and formula framed by CPCB for calculation of Environmental Compensation of Rs.2,81,250/- vide DD No.037113 Dt. 27-11-2024 . Annexed herewith the copy of said copy of letter and



Demand Draft by respondent No.7 as Exhibit "A" (collectively).

3. The points to be consider on behalf of the Respondent for earlier compliance of MPCB, Region Office- Raigad :-

- The respondent has received consent to establish under green category from MPCB, Region Office- Raigad vide dated 27/06/2023 Annexed herewith the copy of said copy of consent to establish under green category to respondent No.7 as Exhibit "B" (collectively).
- The respondent has received consent to operate under green category MPCB, Region Office- Raigad vide dated 10/11/2023 Annexed herewith the copy of said copy of consent to operate under green category to respondent No.7 and plant photos submitted to MPCB, Region Office- Raigad as Exhibit "C" (collectively).
- The respondent has received letter from MPCB, Region Office- Raigad for Proposed direction under by Section 33 A of water (Prevention and control of Pollution) Act,1974 and /or under section 31A of Air (Prevention and control of Pollution) Act , 1981 . The respondent state that respondent has given reply to



that letter on 06/06/2024. Annexed herewith the copy of said Proposed direction to respondent No.7 and copy of reply as **Exhibit “D” (collectively)**.

- The respondent has received E-mail letter from MPCB, Region Office- Raigad for scrutiny point for application for consent to operate dated 23/08/2023. The respondent state that respondent has given scrutiny point reply to that letter on 17/10/2024. Annexed herewith the copy of said for scrutiny point for application to consent to operate to respondent No.7 and copy of reply as **Exhibit “E” (collectively)**.

- The respondent state that respondent has submitted the annual returns(Form No.4) on 11-04-2024. Annexed herewith the copy of said annual returns(Form No.4) from respondent No.7 as **Exhibit “F” (collectively)**.

- The respondent state that respondent has submitted the Environmental Annual Report (Form No.V) on 11-04-2024. Annexed herewith the copy of said Environmental Annual Report (Form No.V) from respondent No.7 as **Exhibit “G” (collectively)**.



4. The Respondent has complied all previous compliance. The Respondent relied upon the documents a list whereof attached herewith.
5. The Respondent further states that instead of paying Environmental Compensation by invoking the 'Polluter Pays' for air pollution, the respondent is ready to install additional or any equipment to protect the environment in the project plant as per the direction of MPCB, Region Office- Raigad,.The respondent has already invested a huge amount in (the RMC)project plant.
6. The Respondent crave leave to add, alter, amend, modify or delete any part of the affidavit as and when necessary.
7. The Respondent prays that,
 - a) Such other and further relief's as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Place: - Pune

Date: - 06/01/2025

01/12/2024

x 
Respondent



VERIFICATION

I, Gaurav Gharat, Partner of Pricon, RMC LLP, Age: - years,
Occ: - Business, Residing At: -Laxmijyot, Revas Road,Opp.
MIDC,office Chendhre, Taluka – Alibaug, Dist-Raigad ; do
hereby state on solemnly affirmation as whatever stated
hereinabove is true and correct to the best of my knowledge and
belief and for which I have signed herein under.


Place: - Pune

Date: - 06/01/2025
31/12/2024


Respondent


Advocate for the Respondent



BEFORE ME

REKHA K. WAGH
NOTARY GOVT. OF
MAHARASHTRA
ALIBAG, DIST RAIGAD
NOTED & REGISTERED
AT SR. No 10878 Of 20 24
31 DEC 2024



BEFOR THE NATIONAL GREEN
TRIBUNAL
WESTERM ZONE BENCH, PUEN
ORIGINAL APPLICATION NO.62 OF
2024(WZ)
(LETTER PETITION NO.25 OF 2024)

Suryakant J.Shelake

.....Applicant

V/

s

M/S.SKB Builder India Pv.Ltd and Ors

....Respondent

AFFIDAVIT IN REPLY OF
THE RESPONDENT NO.7

Date: _____

Vivek S.Tawde

Vithhal Devkar

Advocate for Respondent

Off: -

**BEFOR THE NATIONAL GREEN TRIBUNAL
WESTERM ZONE BENCH, PUEN
ORIGINAL APPLICATION NO.62 OF 2024(WZ)
(LETTER PETITION NO.25 OF 2024)**

Suryakant J.Shelake

.....Applicant

V/s

M/S.SKB Builder India Pv.Ltd and Ors

.....Respondent

List of Document

Sr.No.	Particular of Documents	Exhi bit	Page No.
1	The Environmental Compensation o Rs.2,81,250/- vide DD No.037113 Dt. 27-11-2024	"A"	1-2
2	The copy of consent to establish Under Green Category	"B"	3-13
3	The copy of consent to operate under green category and plant photos	"C"	14-25 11-23
4	The copy of Proposed direction to respondent and copy of reply	"D"	24-34
5	copy of said for scrutiny point for application to consent to operate to respondent and copy of reply	"E"	35-43
6	The copy of said annual returns (Form No.4)	"F"	46-49 44-41
7	the copy of said Environmental		

	Annual Report (Form No.V)	"G"	46-49
	Last Page		

Date : 06/01/2025

Place : Pune



Advocate for the respondent

PRICON RMC LLP

735, Laxmiyot, Opp MIDC Office - Nagdongri Chowdhani
Tal Alibag, Dist Raigad, Pin - 402 201

Date: 27-11-2024

To,
Regional Officer,
Maharashtra Pollution Control Board,
Raigad Bhavan, 6th Floor, Sec-11, C. B. D.
Belapur, Navi Mumbai 400614

Kind Attn: Regional Officer, Raigad

Sub: Submission of Environmental Compensation by invoking the
Polluter Pays' principal reg... DD No. 037113 Dt. 27-11-2024 of
Rs. 2, 81,250/-

Ref: MPCB/ROR/TB/Compensation/2024-241122-FTS-0274, dtd: 22/11/2024.

Respected Sir,

With reference to the above, we are submitting herewith Submission of
Environmental Compensation by invoking the Polluter Pays' principal reg... DD
No. 037113 Dt. 27-11-2024 of Rs. 2, 81,250/-.

Kindly acknowledge the receipt of the same.

For Pricon RMC LLP.



Handwritten signature and date: 28/11/24

Regional Officer, Navi Mumbai
MPC Board, Raigad Bhavan, 7th Floor,
CBD Belapur, Navi Mumbai - 400614

Encl: Environmental Compensation by invoking the Polluter Pays' principal reg...
DD No. 037113 Dt. 27-11-2024 of Rs. 2, 81,250/-

2

यूनियन बैंक Union Bank of India

क्रम सं. Sr. No.

ALIBAG BR. 554049
अलिबाग शाखा

ALIBAG, RG MUMBAI(N)

30037113

NDD554049

Key:UDV715432
***** Not Over INR. 2,81,250.00 *****

27-11-2024

ON DEMAND PAY

को या अंके अंशे प
OR ORDER

MUMBAI

MAHARASHTRA POLLUTION CONTROL BOARD, NAVI

120 Lakh Eighty One Thousand Two Hundred Fifty only
प्राप्त मूल्य के लिए ₹ 2,81,250.00
FOR VALUE RECEIVED

BC. No. 30037113

प्रति यूनियन बैंक To Union Bank of India

कृते यूनियन बैंक के लिए For Union Bank of India

Purchaser: PRICON RMC LLP
MUMBAI - SERVICE BRANCH

(54787) Valid for 3 months only from the date of issue

EMPD/T

Authorised Signatures

Please sign above

⑈037113⑈ 000026000⑈ 000030⑈ 16

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

श्री कर्म की शिष्टी से ही प्राप्त कर लिया गया

MANIPAL TECHNIQUES PRIVATE LIMITED, MANIPAL, KARNATAKA

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

GREEN/S.S.I (G37)
No:- Format1.0/APAE Section/UAN
No.0000160528/CE/2306002050

Date: 27/06/2023

To,
 M/s. PRICON RMC LLP
 GUT NO 41, WELHAVLI
 TAL. ALIBAG, DIST. RAIGAD



Sub: Consent to Establish under Green Category.

Ref: Letter of Public Work Department, Sub-Division No.1, Alibag, Dist. Raigad
 Dtd.02.06.2023.

Your application No.MPCB-CONSENT-0000160528 Dated 27.01.2023

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**
- The capital investment of the project is Rs.2.11 Crs. (As per undertaking submitted by pp)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	READY MIX CONCRETE	7000	m3/month

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.09	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	0.10	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG Set (200 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	0	0	-	0	

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

(Industry shall not generate any Hazardous Waste)

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
11. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
12. The entire RMC Plant should be enclosed.
13. Industry shall provide covering at all the emission generating points.
14. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
15. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
16. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
17. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
18. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
19. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
20. This Consent is issued as per certificate of Public Work Department, Sub-Division No.1, Alibag, Dist. Raigad Dtd.02.06.2023.vide no. 532 Dtd.02.06.2023 submitted by industry.

21. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)



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Signed by: Dr. V.M.Motghare
Joint Director (Air Pollution Control)
For and on behalf of,
Maharashtra Pollution Control Board
jdair@mpcb.gov.in
2023-06-27 14:48:11 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2301004653	29/01/2023	Online Payment

Copy to:

1. Regional Officer, MPCB, Raigad and Sub-Regional Officer, MPCB, Raigad II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have proposed to provide Effluent Treatment Plant (ETP) of designed capacity of 1.0 CMD
 - B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
 - C] Industry shall achieve Zero Liquid Discharge. There shall be no discharge on land for gardening & outside the industry premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.10 CMD of sewage.
 - B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated domestic effluent shall be soaked in the soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening only. In no case effluent should find it's way outside industry premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	3.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	15.00

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG Set	Acoustic Enclosure Stack	10.00	HSD 10 Kg/Hr	1	SOX	4.8 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment. .
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:



6. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100 ug/m3
Particulate Matter PM 2.5	Not to Exceed	60 ug/m3

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

SCHEDULE-III
Details of Bank Guarantees:

<i>Sr. No</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>Amt of BG Imposed</i>	<i>Submission Period</i>	<i>Purpose of BG</i>	<i>Compliance Period</i>	<i>Validity Date</i>
1	C to E	Rs.2.0 Lakhs	15 Days	Compliance of consent conditions	C O U	31.05.2028

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

<i>Srno.</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>Amount of BG imposed</i>	<i>Submission Period</i>	<i>Purpose of BG</i>	<i>Amount of BG Forfeiture</i>	<i>Reason of BG Forfeiture</i>
NA						

BG Return details

<i>Srno.</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>BG imposed</i>	<i>Purpose of BG</i>	<i>Amount of BG Returned</i>
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

GREEN/S.S.I (G37)

Date: 10/11/2023

No:- Format1.0/APAE Section/UAN No.MPCB-
 CONSENT-0000175147/CO/2311000916

To,
 M/s. PRICON RMC LLP
 GUT NO 41,WELHAVLI
 TAL. ALIBAG, DIST. RAIGAD



Sub: Consent to Operate under Green Category

- Ref:**
1. Consent to Establish granted vide No. Format 1.0/APAE Section/UAN No. 0000160528/CE/2306002050, dated 27/06/2023
 2. Application for grant of consent vide UAN No. MPCB-CONSENT-0000175147
 3. Letter of Public Work Department, Sub-Division No.1, Alibag, Dist. Raigad Dtd.02.06.2023.

Your application No.MPCB-CONSENT-0000175147 Dated 30.06.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/10/2026**
2. **The capital investment of the project is Rs.2.11 Crs. (As per undertaking submitted by pp)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	READY MIX CONCRETE	7000	m3/month

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.09	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	0.10	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG Set (200 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Slurry waste/ Solid waste from Settling tank	0	-	0	All waste generated as an actual shall be reused.

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T*M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

(Industry shall not generate any Hazardous Waste)

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
11. The entire RMC Plant should be enclosed.
12. Industry shall provide covering at all the emission generating points.
13. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
14. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
15. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
16. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
17. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
18. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
19. Industry shall strictly comply with Board Circular vide No. MPCB/JD(APC)/NCAP/DG Set/B-0090 dtd. 02/06/2023 regarding Retro-Fitting of Emission Control Device (RECD) for in-use Diesel Operated Internal Combustion Engines/D.G. Sets.

20. This Consent is issued as per certificate of Public Work Department, Sub-Division No.1, Alibag, Dist. Raigad Dtd.02.06.2023.vide no. 532 Dtd.02.06.2023 submitted by industry.



f29f1c9f
38f710a0
15f6b01f
3170309d
6e78dc79
3e92161e
ead69bf4
54ab75bb

Signed by: Dr. V.M.Motghare
Joint Director (Air Pollution Control)
For and on behalf of,
Maharashtra Pollution Control Board
jdair@mpcb.gov.in
2023-11-10 11:42:41 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	45000.00	TXN2307000202	03/07/2023	Online Payment

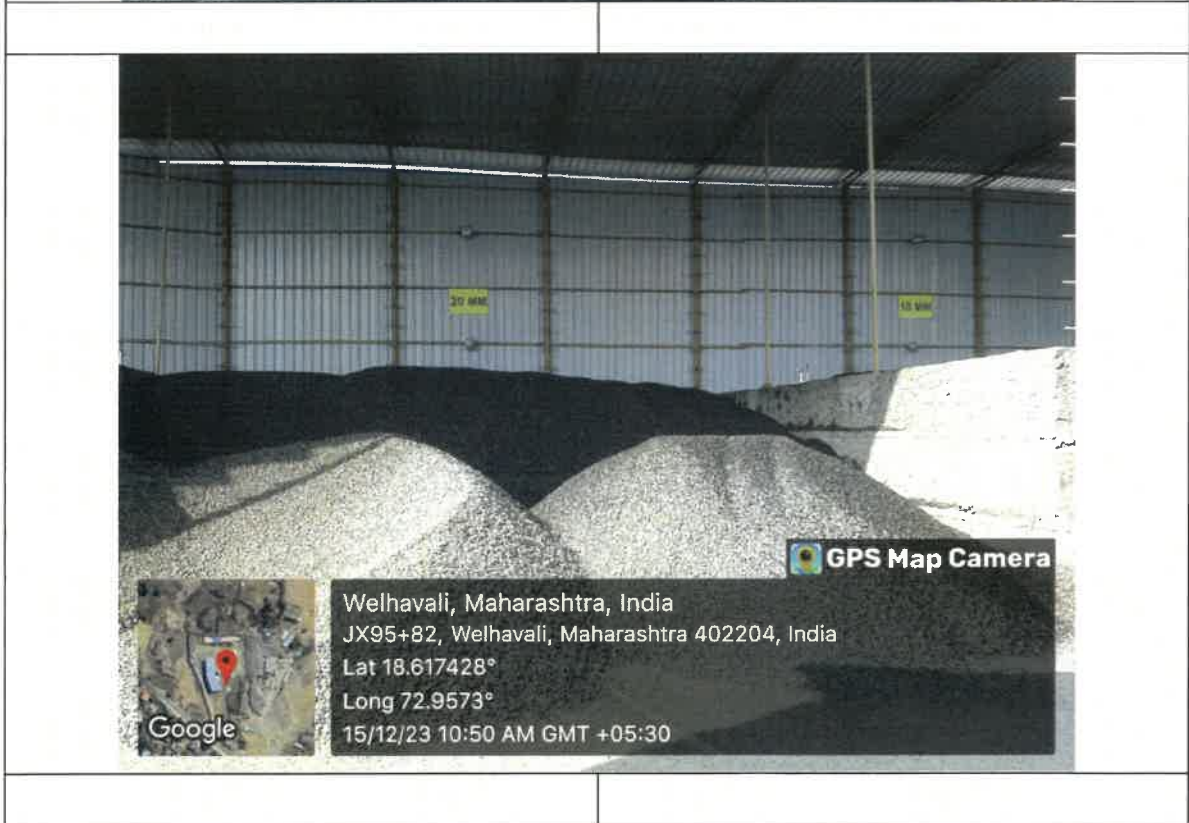
Rs. 30,000/- is kept balance with the board and shall be adjusted at the time of next renewal of consent.

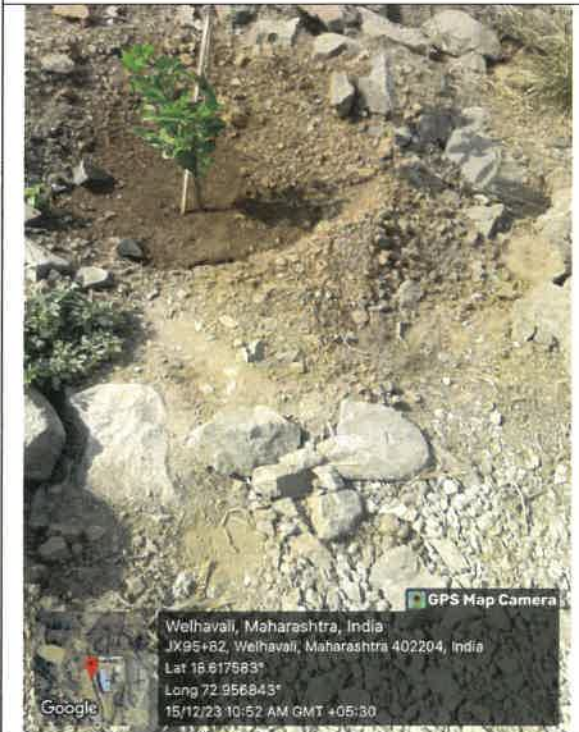
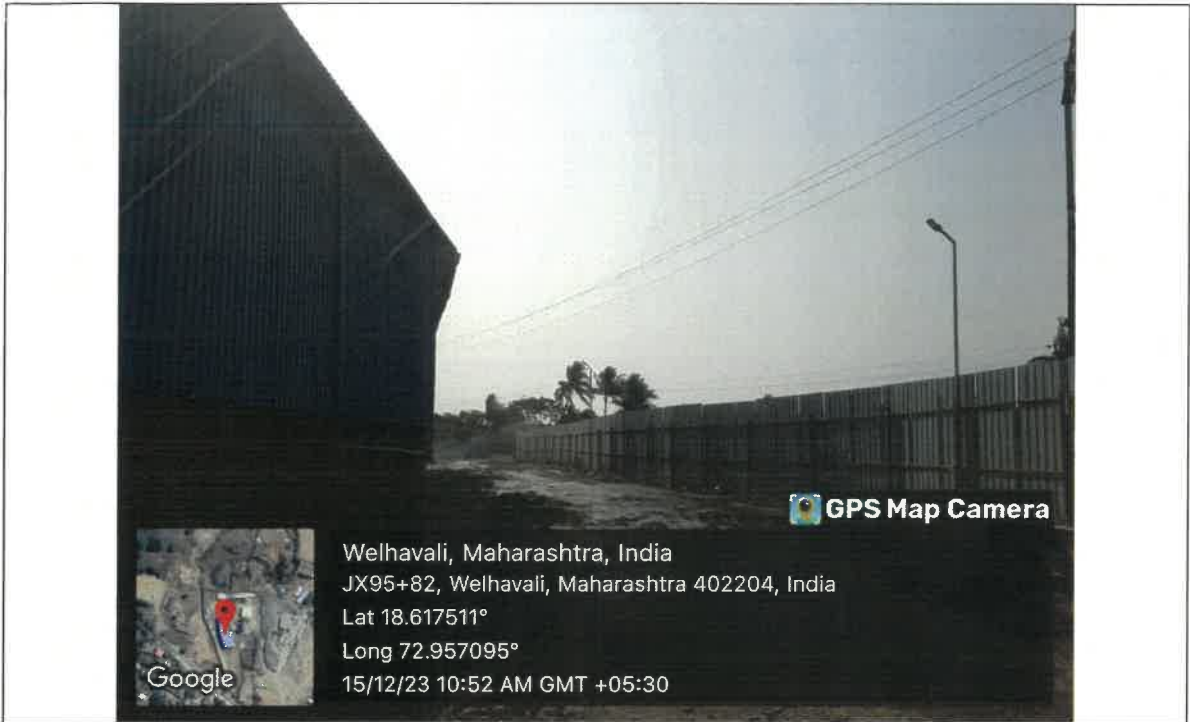
Copy to:

1. Regional Officer, MPCB, Raigad and Sub-Regional Officer, MPCB, Raigad II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai













22





MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE, RAIGAD

Tel. No. 2757 2620
Fax No. 2756 2132
Email: rorraigad@mpcb.gov.in
Visit us at: <http://mpcb.gov.in>



"Your Service is our Duty"

Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

No. MPCB/ROR/TB/PD/ 2401230008

Date: 23.01.2024

To,
M/s. Pricon RMC LLP,
Gut No.41, Nethavali, Tal:-Alibaug,
Dist. Raigad.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and/or under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Board granted consent to operate dtd.10/11/2023, valid up to 31/10/2026.
2. Case No. 6716/13/16/2023 filed before Hon'ble Human Rights Commission Mumbai.
3. Visit of Board officials to your unit dated 09/01/2024.
4. Proposal submitted by SRO Raigad-2 through legal module, Legal Action No. MPCB-LEGAL_ACTIONS- 170124023 dtd.17/01/2024.

WHEREAS, you are operating your industry in the pollution prevention area declared under the Provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

AND WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate to your industry vide above referred no. 1, under the provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and amended thereto, with subject to the certain term and conditions. It is mandatory on your part to comply with all consent conditions.

AND WHEREAS, SRO Raigad-2 office has received the complaint regarding illegal operation of RMC plant at Usar, Khanav, Kon & Ghotawade village at Alibag, Dist- Raigad.

AND WHEREAS, in order to verify the complaint, the officials of the Board have visited the site on 09/01/2024 and observed as follows:

1. Internal work area not cement concreted/Ashphalted.
2. You have not provided Non-Hazardous Solid Waste recycling Plant.
3. You have not provided Ambient Air Quality Monitoring Stations (AAQMS) within premises as per consent conditions.


: 2 :

AND WHEREAS, after examination of the record of your case, the reports of the officers of the Board and after making the necessary inquiry, I came to, the conclusion that , you have failed to comply with consent conditions/ various directions issued by the Board and provision of various environmental acts causing pollution in the surrounding area.

NOW THEREFORE, in view of above stated facts and in exercise of the power conferred upon me by Board under section 31A of the Air (Air P & CP) Act, 1981, following directions are proposed to be issued.

- a) Why your RMC activities shall not be closed down?
- b) Why the competent Authorities shall not be directed to disconnect water and electricity supply of your plant on account of the above non-compliances ?
- c) Why legal action shall not be initiated against your industry.

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please be noted.


(J. S. Hajare)
Regional Officer, Raigad

Copy submitted for information to:

1. The Member Secretary, MPCB, Mumbai.
2. JD(APC), MPCB, Mumbai.
3. Law Officer (P & L Division), MPCB, Mumbai.

Copy to: The Sub Regional Officer, MPCB, Raigad-2 - He is directed to take follow up and ensure the compliance of the aforesaid directions.

PRICON RMC LLP

735, Laxmijot, Opp MIDC Office, Nagdongri Chendhare
Tal Alibag, Dist. Raigad, Pin - 402 201, Mail ID :- priconrme@gmail.com

To,
The Regional Officer (Navi Mumbai)
MAHARASHTRA POLLUTION CONTROL BOARD
Raigad Bhavan, 6th Floor, Sec-11,
C.B.D. Belapur, Navi Mumbai 400614

Date:- 06/06/2024

Sub:- Reply to the proposed direction

Respected Sir / Madam

We have received your proposed direction dated 23/01/2024. We would like to give clarifications on the points raised by your office in PD as below:

A. Internal work area not cement concreted / Asphalted.

During the visit, we were told by the authorities that the factory roads should be cemented or asphalted. So the work has been completed as per the time given by us. We are also attached photos.

B. You have not provided Non-Hazardous Solid Waste Recycling Plant.

As you said, the industry we do doesn't generate hazardous waste, a little bit of dust falls on the ground, sprinkles water on it and it's used from time to time. We are also attached photos.

C. You have not provided Ambient Air Quality Monitoring Stations (AAQMS) within premises as per consent conditions.

As mentioned above we were asked to install an air monitoring system. We have installed that too. We have also completed this work as per the time given to you. We are also attached photos.

Further if your office is of the opinion that there are certain things, we can change to better comply with the laid down rules and regulations we will be more than happy to make those changes and continue compliance with your office and the acts laid down by law.

We hereby request your office not to take any drastic steps or legal measures against our unit. Request and we have fulfilled all your conditions as mentioned above.

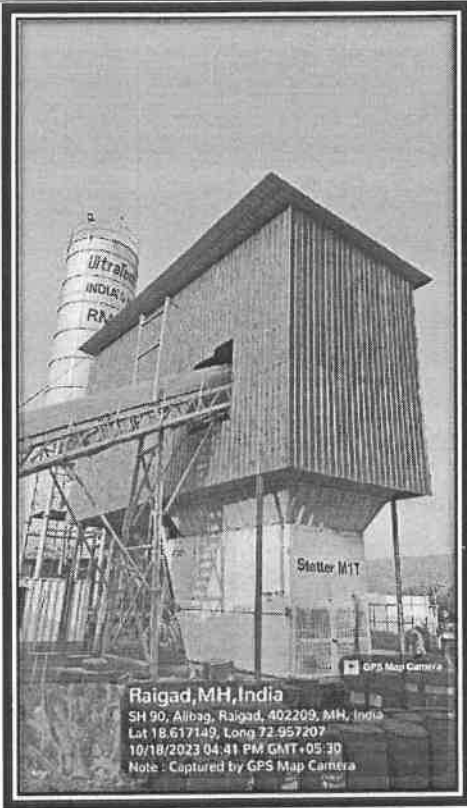
Thanking you,

Yours truly,

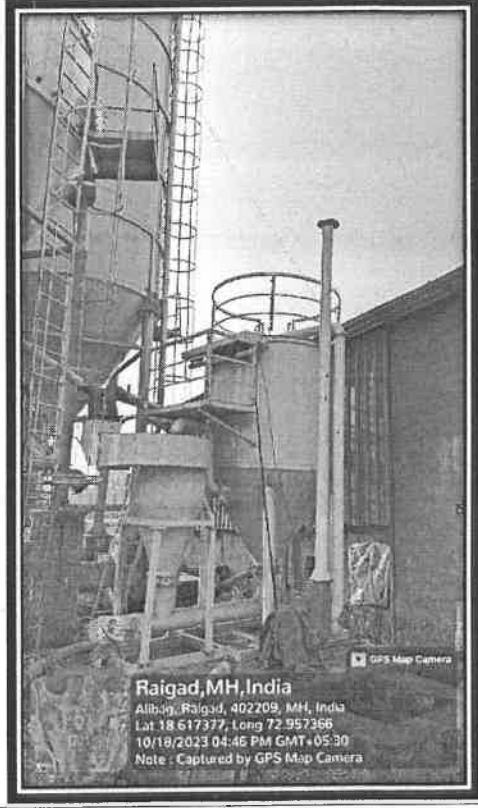
For PRICON RMC LLP

PRICON RMC LLP


PARTNER



(RMC Plant with Canopy)



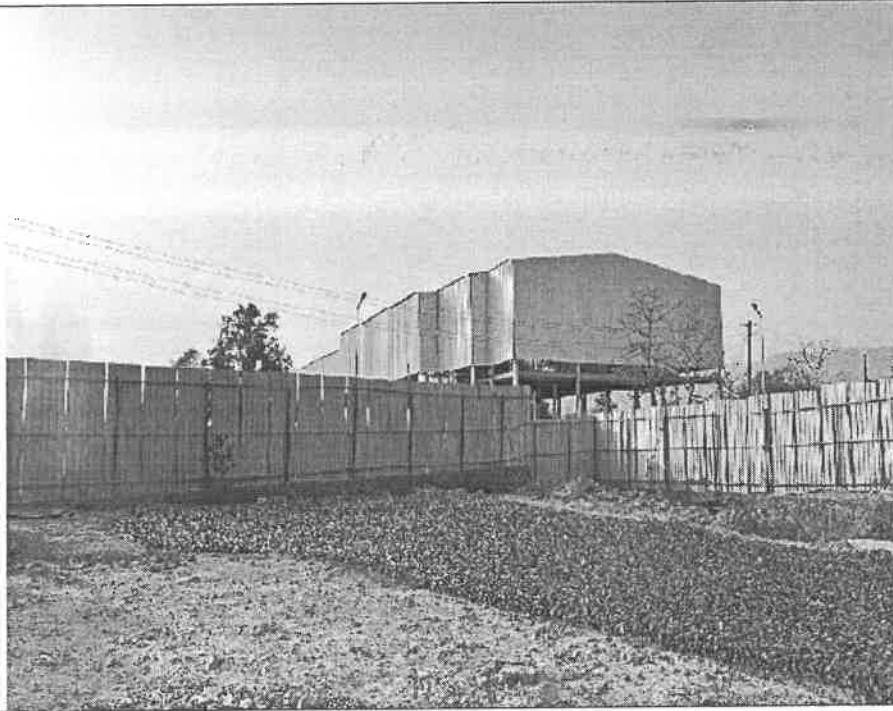
(Dust Collector)



(Ambient Air Quality Monitoring) (AAQMS)



(concreted / Asphalted)

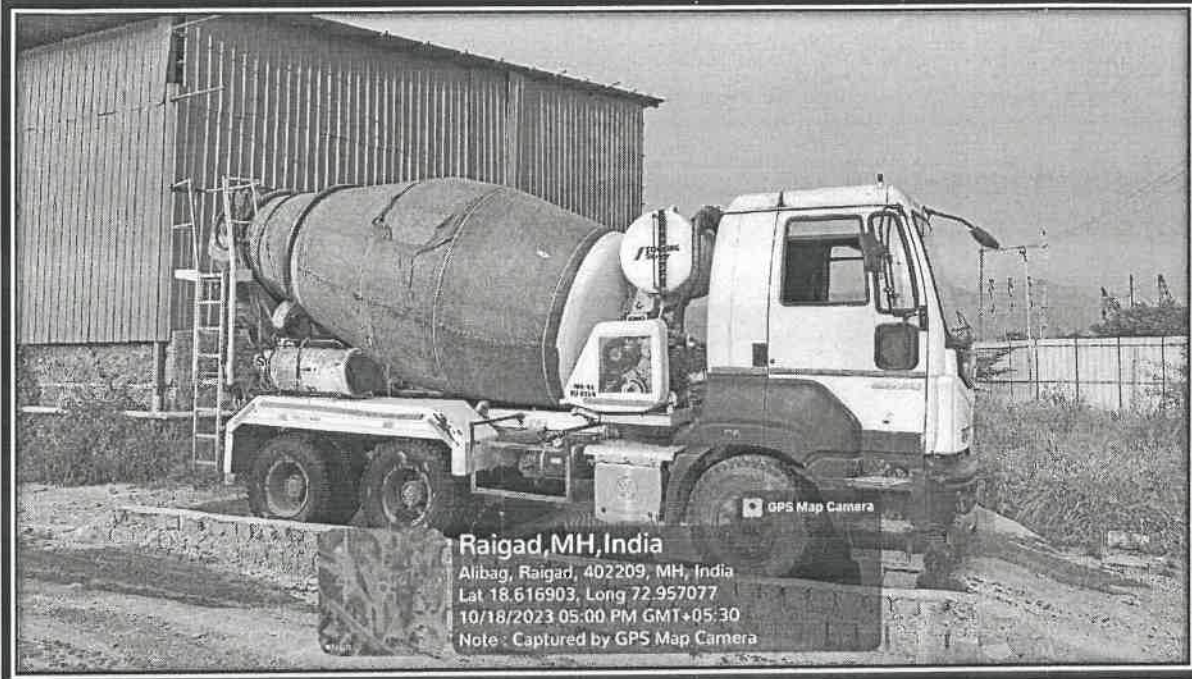


(concreted / Asphalted)



Raigad, MH, India
SH 90, Alibag, Raigad, 402209, MH, India
Lat: 18.617165, Long: 72.957251
10/18/2023 04:40 PM GMT+05:30
Note: Captured by GPS Map Camera

(Aggregates Bins Sheed)



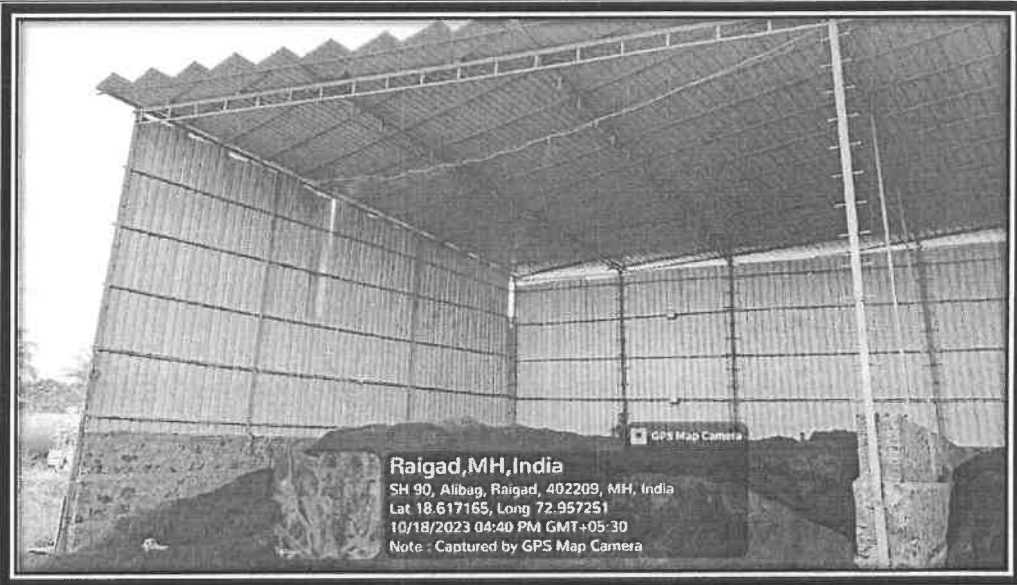
(Tyre Washing Point)



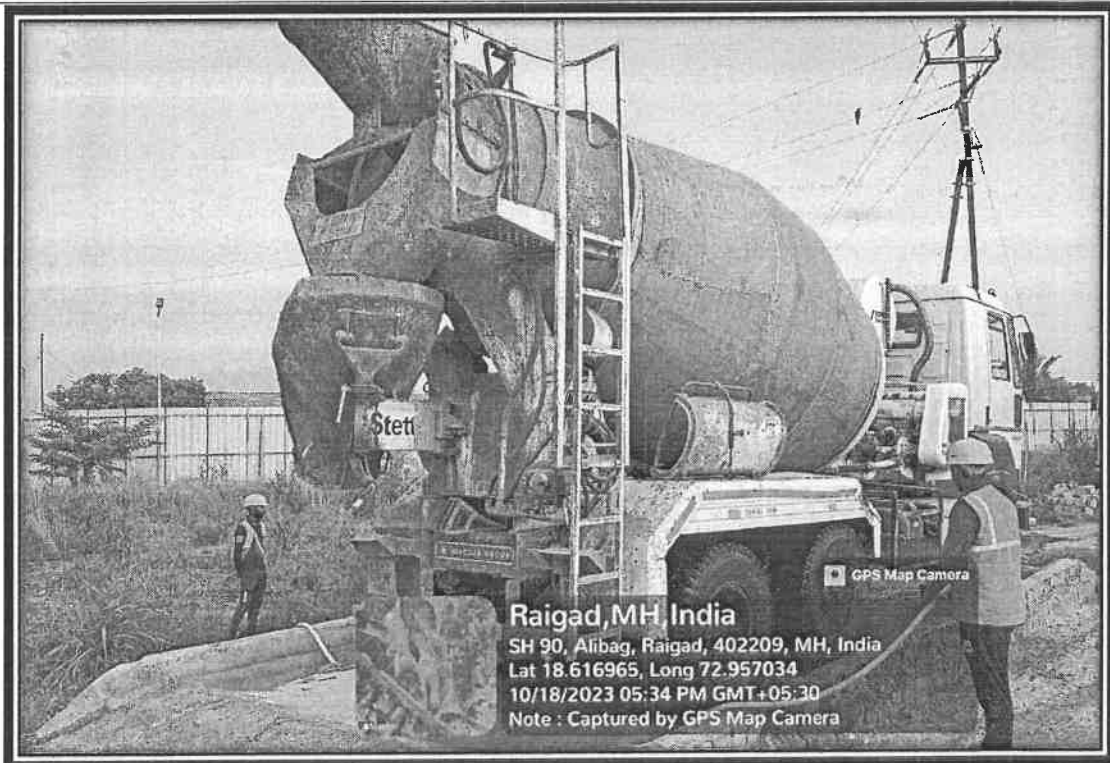
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(Tyre Washing Point)



(Aggregates Bins Sheed)

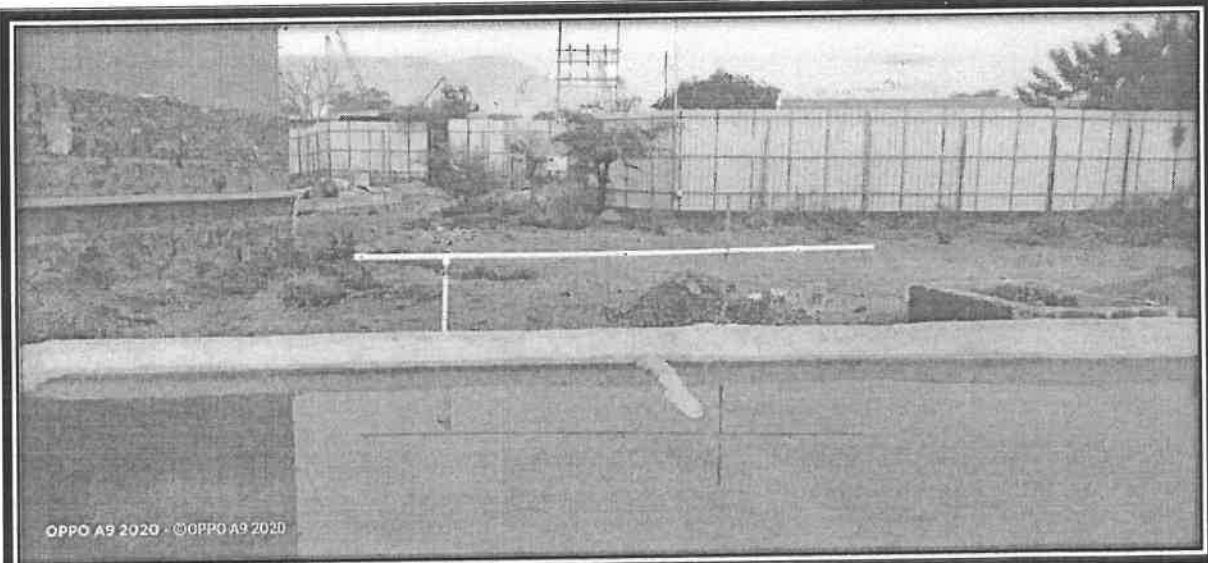


(Tyre Washing Point)

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(Tyre Washing Point)



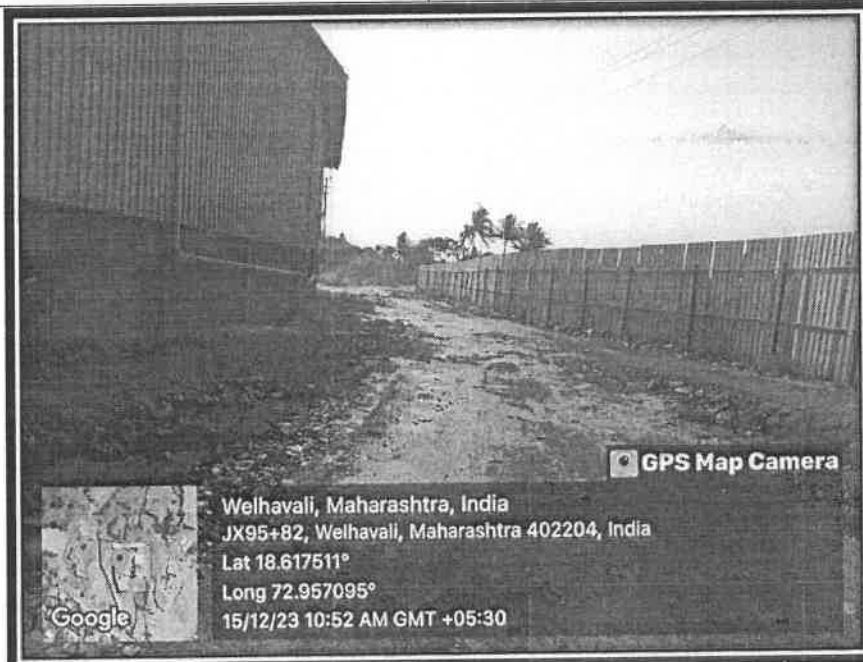
(Tyre Washing Point)



(Plantension)



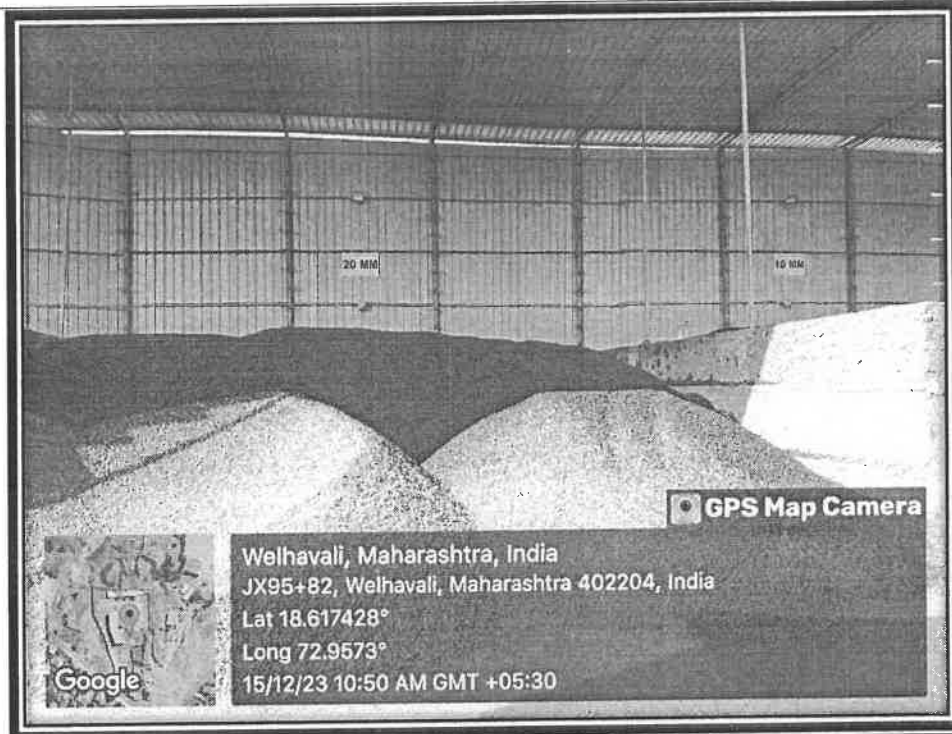
(Plantension)



(Plant internal road with water Sprinkler)



(Tyre Washing Point)



(Raw Material Storage Area)

259 Maharashtra Pollution Control Board

cash - E'
E 35

Phone:
Fax: 022- 27562132
Email: sroraigad2@mpcb.gov.in



Maharashtra Pollution Control Board, Raigad
Bhavan, 6th floor, Sector - 11, C.B.D Belapur,
Navi Mumbai.

Date : 23 Aug 2023

To,
GAURAV GHARAT
LAXMIJYOT, REVAS ROAD, OPP MIDC OFFICE, CHENDHRE, TAL. ALIBAG, Chendhre, Raigarh

Subject: Application for Consent To Operate.
Reference: To your UAN MPCB-CONSENT-0000175147

Sir,

This office is in receipt of your above referred application for grant of Consent To MPCB-CONSENT-0000175147. On scrutiny it is observed that following documents/details are not submitted.

(A) Documents :

Sr.	Points	Observations and Remarks
1	Details of Non-Hazardous solid waste generation.	
2	Details of Non-Hazardous solid waste treatment and disposal.	
3	Industry Registration	
4	SSI registration/D.G.T.D license.	
5	Compliance report in respect of show cause notice, proposed direction, interim directions issued earlier during last two years.	if any

Additional Remarks :

1. You have not incorporate the realistic information at Sr. No. 43 in the application form. 2. You have not uploaded the documentary evidence for water source i.e, through tanker from local body. 3. You have not uploaded the photographs of machinery installed, ETP, APC, water sprinkling arrangements provided with the application form. You are hereby requested to upload the above information/documents/photographs with the application form so as to process your application accordingly for onward submission.

Regards
SRO - Raigad II

Note: This is a computerized system generated print ,hence does not require any signature.

260

PRICON RMC LLP

735, Laxmijyot, Opp MIDC Office , Nagdongri Chendhare
Tal Alibag, Dist. Raigad, Pin - 402 201, Mail ID :- priconrmc@gmail.com

To,
Maharashtra Pollution Control Board
Navi Mumbai

DATE:- 17/10/2023

Sub: - Application for Consent To Operate

Ref: - Your Application No. MPCB-CONSENT-0000175147.

Reply to Scrutiny Letter

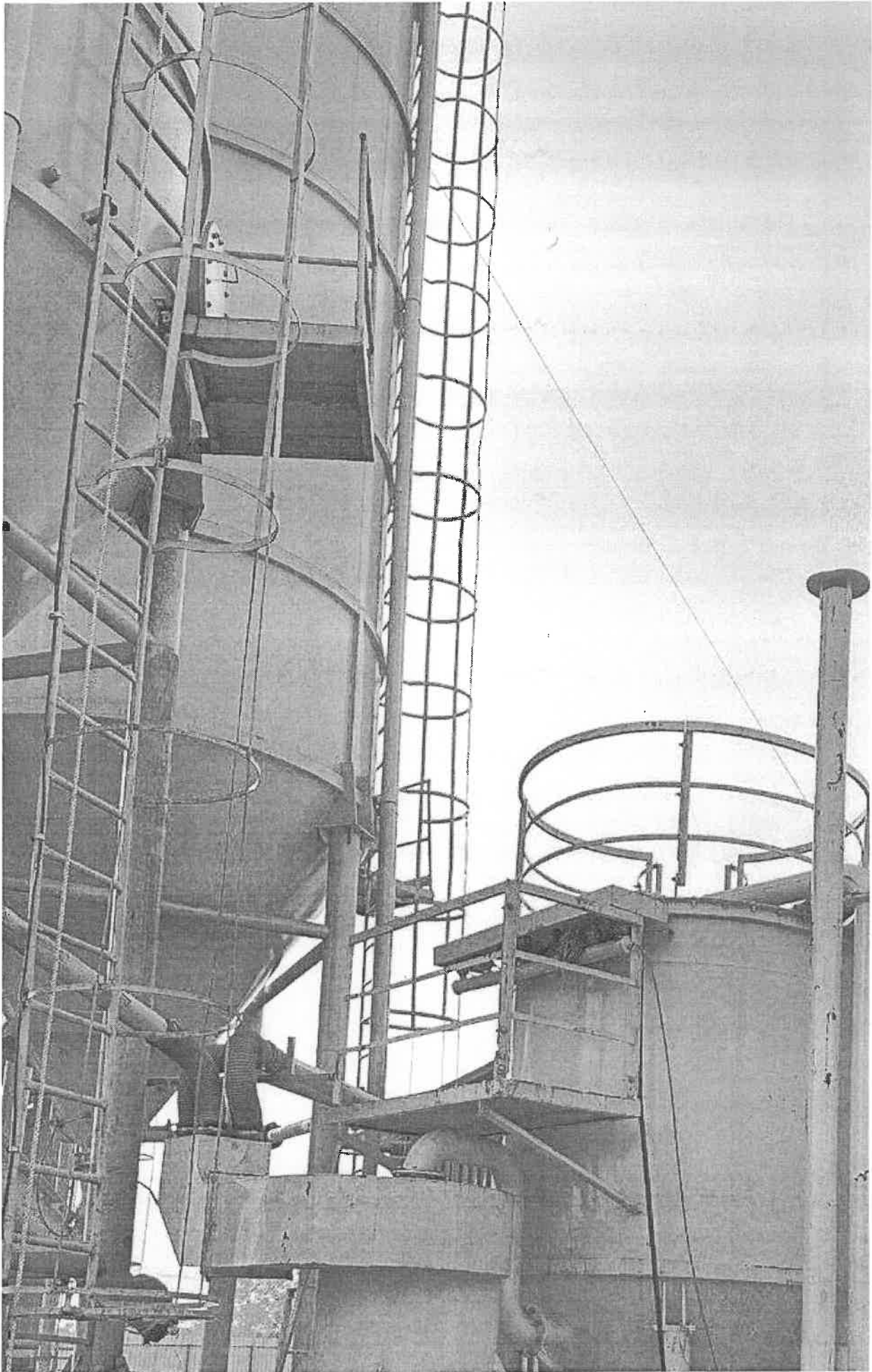
Sr.	Points	Observations and Remarks
1.	Details of Non-Hazardous solid waste generation.	Not Applicable.
2.	Details of Non-Hazardous solid waste treatment and disposal.	Not Applicable.
3.	Industry Registration	Uploaded on web portal.
4.	SSI registration/D.G.T.D license	Uploaded on web portal.
5.	Compliance report in respect of show cause notice, proposed direction, interim directions issued earlier during last two years.	Not Applicable.

All the information as mentioned by you and its copy are attached with the application. We are also attaching photos of machinery used in our industry.

Above information is best of our knowledge. Kindly process our CTO at earliest. We request you.

Regards,
PRICON RMC LLP

For PRICON RMC LLP
PARTNER





Raigad, MH, India

SH 90, Alibag, Raigad, 402209, MH, India

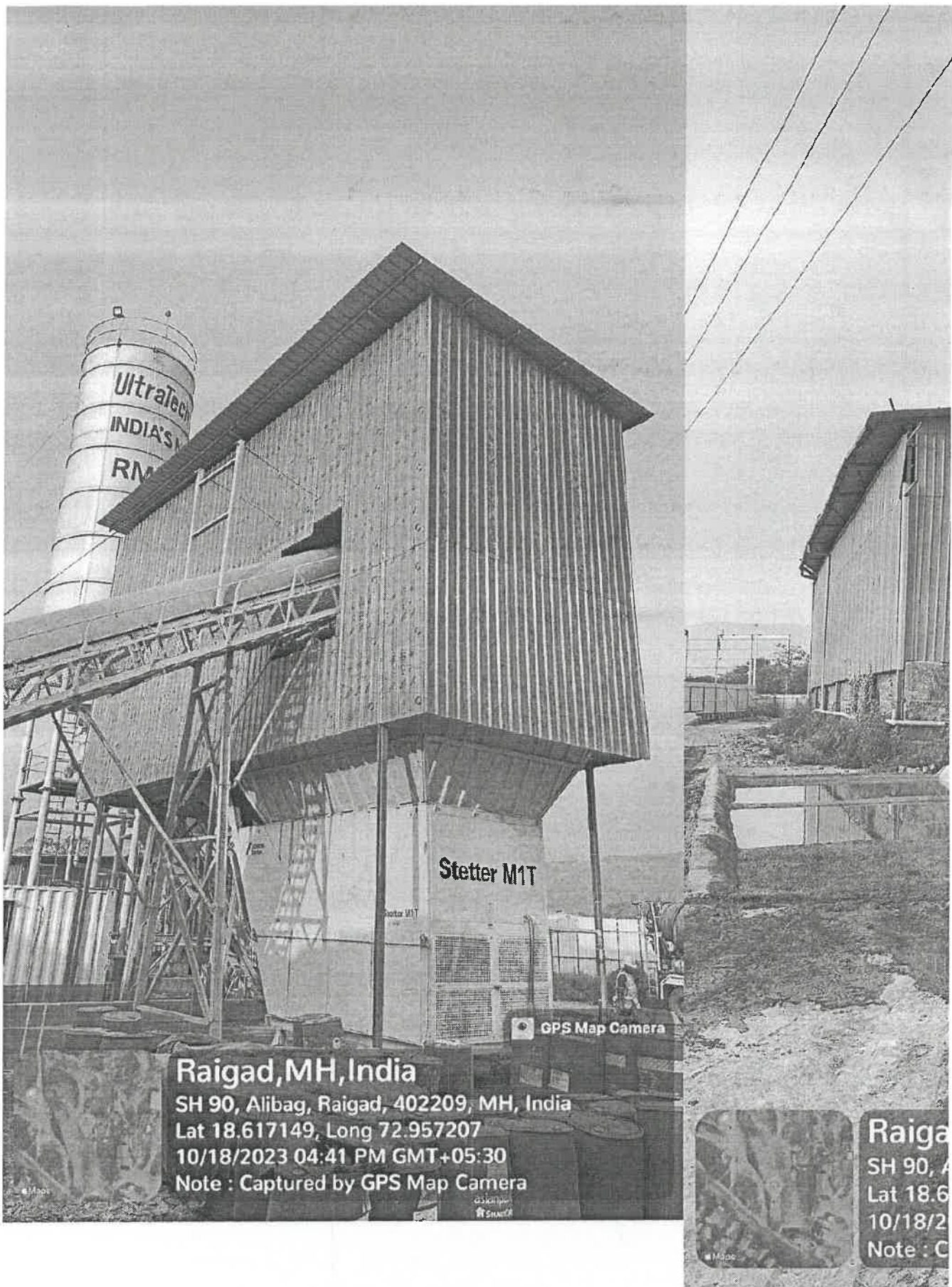
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Note : Captured by GPS Map Camera

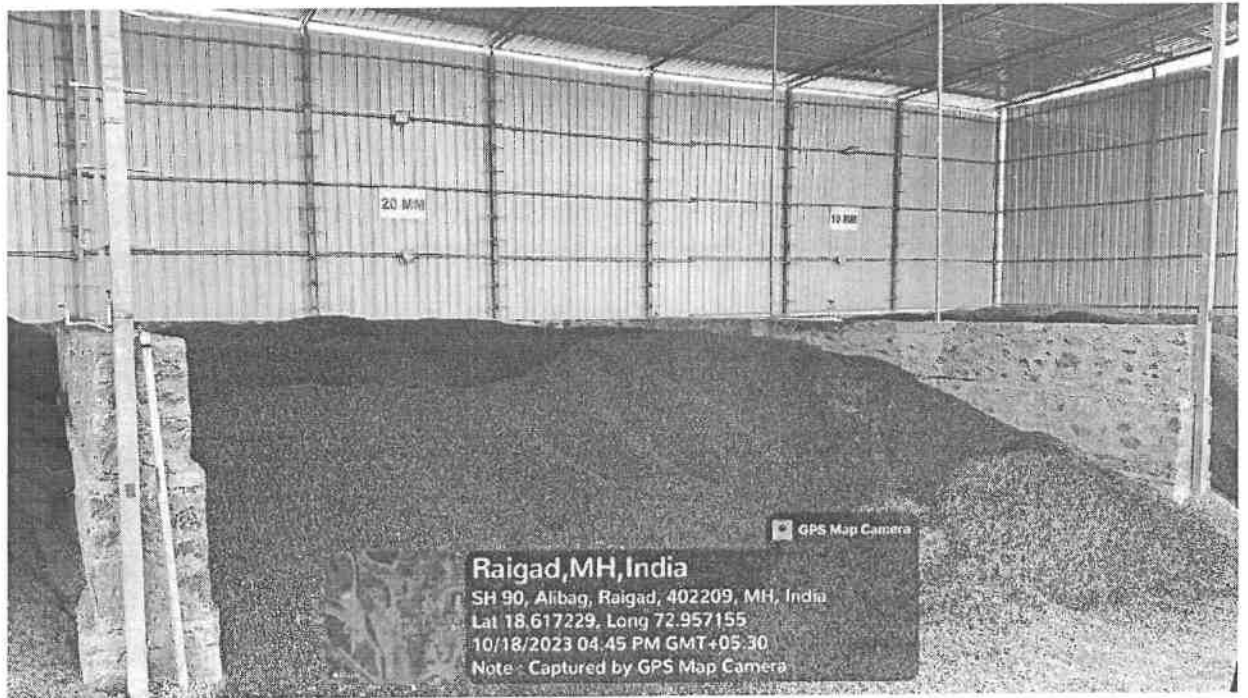
GPS Map Camera





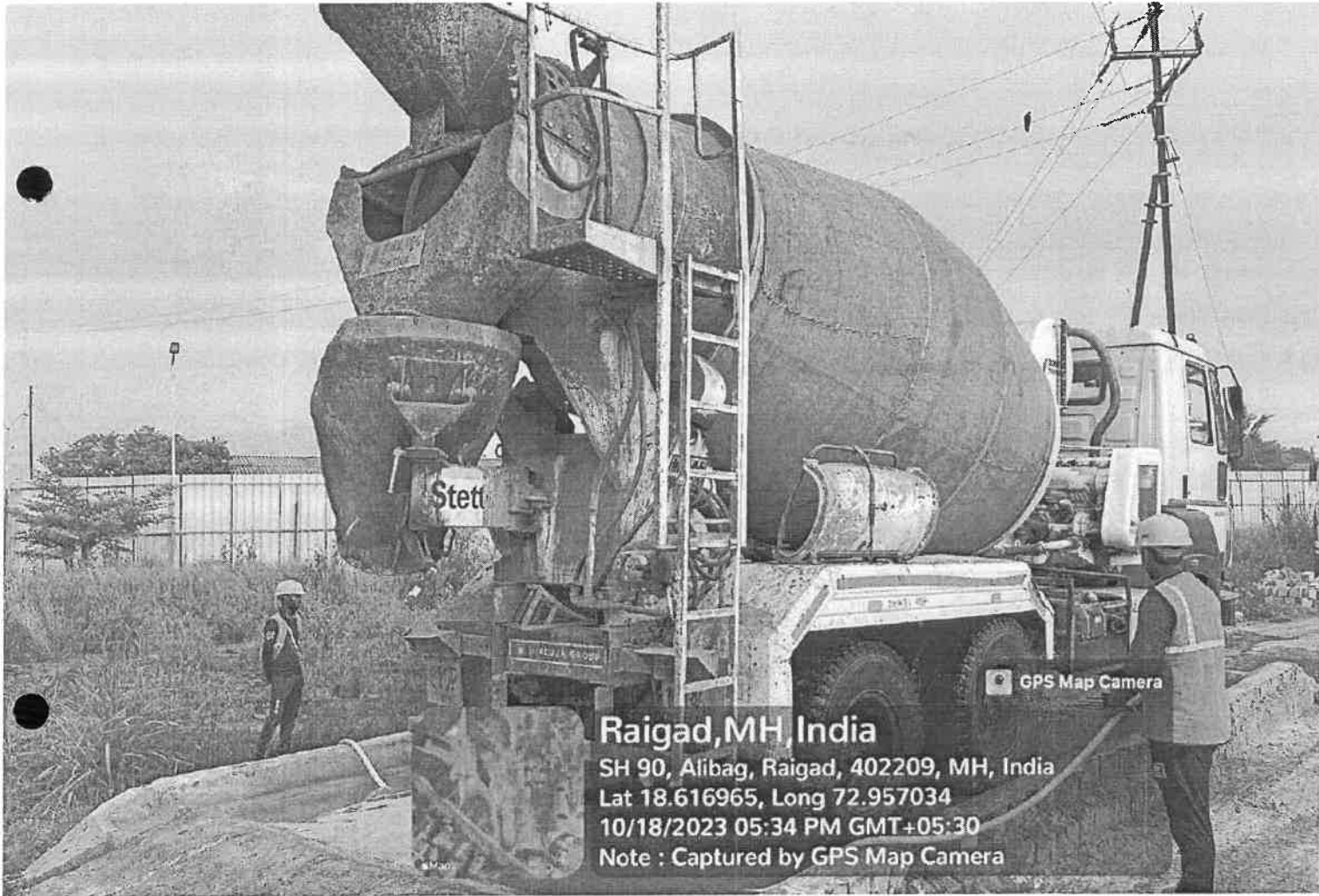
Raigad, MH, India
 SH 90, Alibag, Raigad, 402209, MH, India
 Lat 18.617149, Long 72.957207
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 Note : Captured by GPS Map Camera

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 SH 90, A
 Lat 18.6
 10/18/2
 Note : C



62





Raigad, MH, India

SH 90, Alibag, Raigad, 402209, MH, India

Lat 18.616965, Long 72.957034

10/18/2023 05:34 PM GMT+05:30

Note : Captured by GPS Map Camera



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

cash-f
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Form 4

See rules 6(5),13(8),16(6) and 20(2) of Hazardous and other wastes 2016

FORM FOR FILING ANNUAL RETURNS

[To be submitted to state pollution control board/pollution control committee by 30th June of every year for the preceeding period April to march]

Unique Application Number:

MPCB-HW_ANNUAL_RETURN-0000042925

Submitted On:

11-04-2024

Industry Type :

Generator

Submitted for Year:

2024

1. Name of the generator/operator of facility

PRICON RMC LLP

Address of the unit/facility

GUT NO 41,WELHAVLI TAL. ALIBAG, DIST. RAIGAD

1b. Authorization Number

APAE Section/UAN No.MPCBCONSENT-0000175147/CO/2311000916 Nov 10, 2023

Date of issue

Date of validity of consent

Oct 31, 2026

2. Name of the authorised person

GAURAV GHARAT (Managing Partne)

Full address of authorised person

GUT NO 41,WELHAVLI TAL. ALIBAG, DIST. RAIGAD

Telephone

9702084425

Fax

9702084425

Email

ragah08@gmail.com

3. Production during the year (product wise), wherever applicable

Product Type *	Product Name *	Consented Quantity	Actual Quantity	UOM
OTHERS	READY MIX CONCRETE	7000.0000	1200	m3/month

PART A: To be filled by hazardous waste generators

1. Total Quantity of waste generated category wise

Type of hazardous waste	Wate Name	Consented Quantity	Quantity	UOM
	NA	0.000	0	MTA

2. Quantity dispatched category wise.

Type of Waste	Quantity of waste	UOM	Dispatched to	Facility Name
	0	MTA	0	NA

3. Quantity Utilised in-house,If any

Type of Waste	Name of Waste	Quantity of Waste	UOM
	NA	0	MTA

4. Quantity in storage at the end of the year

Type of Waste	Name of Waste	Quantity of Waste	UOM
	NA	0	MTA

5. Quantity disposed in landfills as such and after treatment

Type	Quantity	UOM
Direct landfilling	0	MTA
Landfill after treatment	0	MTA

6. Quantity incinerated (if applicable)

UOM **269**

KL/Anum

25

Personal Details

Place

Raigad

Date

2024-04-11

Designation

Manager



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Ext - K
F 46

FORM V

(See Rule 14)

Environmental Audit Report for the financial Year ending the 31st March 2024

Unique Application Number

MPCB-ENVIRONMENT_STATEMENT-0000064650

Submitted Date

11-04-2024

PART A

Company Information

Company Name

RICON RMC LLP

Application UAN number

MPCB-CONSENT-0000175147

Address

GUT NO 41, WELHAVLI TAL. ALIBAG,
DIST. RAIGAD

Plot no

GUT NO 41, WELHAVLI TAL. ALIBAG,
DIST. RAIGAD

Taluka

ALIBAG

Village

ALIBAG

Capital Investment (In lakhs)

211.00

Scale

SSI

City

Raigad

Pincode

402407

Person Name

GAURAV GHARAT

Designation

Managing Partner

Telephone Number

9702084425

Fax Number

9702084425

Email

ragah08@gmail.com

Region

SRO-Raigad II

Industry Category

Green

Industry Type

G37 Ready mix cement concrete

**Last Environmental statement
submitted online**

no

Consent Number

APAE Section/UAN
No.MPCBCONSENT-0000175147/CO/2311000916

Consent Issue Date

2023-11-10

Consent Valid Upto

2026-10-31

Establishment Year

2023

**Date of last environment
statement submitted**

Jan 1 2024 12:00:00:000AM

**Industry Category Primary (STC
Code) & Secondary (STC Code)**

Product Information

Product Name

READY MIX CONCRETE

Consent Quantity

7000

Actual Quantity

1200

UOM

M3/Month

By-product Information

By Product Name

NA

Consent Quantity

0

Actual Quantity

0

UOM

M3/Month

Part-B (Water & Raw Material Consumption)

1) Water Consumption in m3/day

Water Consumption for Process	Consent Quantity in m3/day	Actual Quantity in m3/day
Cooling	0.00	0.00
Domestic	3.00	0.10
All others	15.00	0.09
Total	18.00	0.19

2) Effluent Generation in CMD / MLD

Particulars	Consent Quantity	Actual Quantity	UOM
NA	0	0	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	During the Previous financial Year	During the current Financial year	UOM
READY MIX CONCRETE	7000	1200	M3/Month

3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	During the Previous financial Year	During the current Financial year	UOM
Water	50	20	M3/Month
Cement	600	120	M3/Month
Crush Sand	350	90	M3/Month
Metal 20 MM	300	80	M3/Month
Admixture	50	10	M3/Month
GGBS	50	10	M3/Month

4) Fuel Consumption

Fuel Name	Consent quantity	Actual Quantity	UOM
Electricity	0	0	

Part-C

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged (Mg/Lit) Except PH, Temp, Colour	Percentage of variation from prescribed standards with reasons %variation	Standard	Reason
NA	0	0	0	0	0

[B] Air (Stack)

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged (Mg/NM3)	Percentage of variation from prescribed standards with reasons %variation	Standard	Reason
NA	0	0	0	0	0

Part-D

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	CMD

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	CMD

Part-E

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	0	0	CMD

From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	0	0	CMD

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	CMD

Part-F

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
0	0	CMD	NA

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
NA	0	CMD	NA

Part-G

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
NA	0	0	0	0	0	0

Part-H

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
NA	NA	211.00

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
NA	NA	211.00

Part-I

Any other particulars for improving the quality of the environment.

Particulars

NA

Name & Designation

AURAV GHARAT (Managing Partner)

UAN No:

MPCB-ENVIRONMENT_STATEMENT-0000064650

Submitted On:

11-04-2024